

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION
FAMILY COURT APPEAL NO.4 OF 2012 WITH CIVIL
APPLICATION NO.4 OF 2012

Raju Dutta .. Appellant

vs

Sunita Dutta ..Respondent

Mr.Bharat Pathak for Applicant.

CORAM : A.M.KHANWILKAR &
N.M.JAMDAR, JJ

15th February, 2012

P.C.

Not on board. Upon mentioning taken on board.

1. Our attention is invited to order dt. 9.2.2012. It is stated that leave note was filed by the Advocate and for which reason he presumed that matter will be adjourned. Copy of the leave note is tendered and taken on record. In view of the above, order dt. 9.2.12 is recalled in the interest of justice as none had appeared for respondents on that date. Appeal is restored to file to its original number to be proceeded for admission on 27.2.2012. It is made clear that no request for adjournment or keeping back the matter will be entertained at the instance of the appellant on future dates on any count in the matter. Civil

Application is also restored to file, to be proceeded for along with appeal for admission.

(N.M.JAMDAR, J)

(A.M.KHANWILKAR, J)